

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D. A. No. 475 of 1992
T. A. No.

DATE OF DECISION 2-4-1992

KG Thrikkrama Pisharadi Applicant (s)

Mr K Sasikumar Advocate for the Applicant (s)

Versus

Secretary, M/o Finance, Respondent (s)
New Delhi & another

Mr TPM Ibrahimkhan, ACCSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr.NV KRISHNAN, ADMINISTRATIVE MEMBER

&

The Hon'ble Mr.AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Mr NV Krishnan, Admve. Member)

The applicant is an Inspector of Central Excise under the Ministry of Finance, the first respondent from 15.5.1975 and he has not received any promotion since then. By the Annexure-A1 order dated 22.3.1992 issued by the Government of India, Ministry of Urban Development, certain promotional facilities were given to some Engineers working in that Department. The applicant claims that the Ministry of Finance in the Department of Excise should extend these facilities to similarly situated persons like him. For this

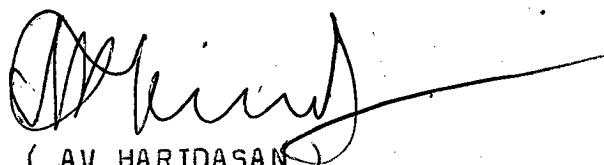
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purpose, he sent a representation dated 3.6.1991 (Annexure-A2) to the 1st respondent through the proper channel. No reply has been received. Hence, he has filed this OA seeking the following reliefs:

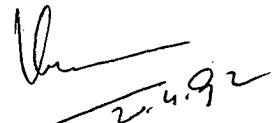
- " (i) To declare that the applicant and his cadre are similarly situated as the comparable cadre given in Annexure-A1 order and that the applicant is also entitled to the same benefits as are conferred in Annexure-A1.
- ii) To direct respondents 1&2 to give personal promotion to the applicant to the cadre of Superintendent of Central Excise with effect from 15.5.1990 on the date the applicant has completed 15 years of service in the cadre of Inspector of Central Excise, forthwith, and
- iii) To direct the 1st respondent to consider and dispose of the representation under Annexure-A2 dated 3.6.1991 preferred by the applicant, forthwith."

2. In the circumstances, we find that the interest of justice will be met if we dispose of this application merely directing the 1st respondent to dispose of the Annexure-A2 representation within a period two months from the date of receipt of this order under intimation to the applicant.

Ordered accordingly.



(AV HARIDASAN)
JUDICIAL MEMBER



(NV KRISHNAN)
ADMVE. MEMBER

2-4-1992

trs